



File No. 25/02/2021-NCLT

राष्ट्रीय कम्पनी विधि अधिकरण / NATIONAL COMPANY LAW TRIBUNAL

छठा तल, ब्लॉक-3,
सी. जी. ओ. कम्पलैक्स, लोधी रोड,
6th Floor, Block-3,
CGO Complex, Lodhi Road,
नई दिल्ली / New Delhi- 110003
दिनांक / Dated 14th July 2021

ORDER

The following matters are pending before NCLT, New Delhi-Court no. V presided by Hon'ble Shri Abni Ranjan Kumar Sinha, Member (Judicial) and Hon'ble Shri K.K. Vohra, Member (Technical). Hon'ble Member (Judicial) has recused from hearing of these matters. Hon'ble Acting President under section 419 of Companies Act read with Rule 62 of NCLT Rules, 2016 is pleased to transfer the matters with immediate effect to NCLT New Delhi Court no. III presided by Hon'ble Dr. P.S.N Prasad, Member (Judicial) and Hon'ble Shri Narender Kumar Bhola, Member (Technical).

S. No.	C.P. No. & Title
1	C.P. No. IB-303/ND/2021: State Bank of India vs. Sri Surapaneni Ramesh and Anr
2.	C.P. No. IB-152/ND/2021: Piramal Enterprises Ltd. Vs. Shakti Nath
3.	C.P. No. IB-153/ND/2021: Piramal Enterprises Ltd. Vs. Vikram Nath
4.	C.P. No. IB-154/ND/2021: Piramal Enterprises Ltd. Vs. Meena Nath

2. Henceforth above matters shall be listed before Court No. III till disposal.
3. This issues with the approval of Hon'ble President, NCLT.


(Shiv Ram Bairwa)
Registrar, NCLT

Copy to:-

1. P.S. to Hon'ble President, National Company Law Tribunal, New Delhi.
2. Hon'ble Members (Court No. III & V), National Company Law Tribunal, New Delhi.
3. Court Officers (Court no. III & V) of NCLT, New Delhi for compliances including intimation to the parties in this regard.